IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI SPECIAL BENCH

(IB)-35(ND)/2018

IN THE MATTER OF:

Sardar Singh

.... APPLICANT / PETITIONER

Vs

Anil Special Steel Industries Ltd. & Anr.

RESPONDENT

SECTION:

Under Section 9 of Insolvency & Bankruptcy Code, 2016

Order delivered on 05.02.2018

Coram:

VARADHARAJAN HON'BLE MEMBER (JUDICIAL)

S. K. MOHAPATRA HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the APPLICANT

:- Mr. Gaurav Bhardwaj, Advocate

For the RESPONDENT 3

:- Mr. Pankaj Khetan Advocate

For the CORPORATE DEBTOR

Ms. Varsha Banerjee, Advocate

ORDER

Learned counsel for the petitioner is present and seeks some time to justify the maintainability of this petition in light of the order passed by the Hon'ble NCLAT in JK Jutemil Mazdoor Morcha Vs Jugilal Kamlapath Jutemills Company Limited in Appeal No. 82/2017.

For the said purpose post the matter on 12th February 2018.

(S. K. MOHAPATRA)
MEMBER (TECHNICAL)

(VARADHARAJAN) MEMBER (JUDICIAL)

Deepak Kumar 05.02.2018